

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:623
ANSWERED ON:02.03.2007
APPOINTMENT OF AD HOC ADDITIONAL JUDGES
Mahato Shri Narahari

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is considering to appoint ad-hoc/additional Judges in High Court/Supreme Court with a view to clear pendency as one time measure; and;

(b) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

(a) & (b) There is no proposal to appoint ad-hoc Judges in the High Courts/Supreme Court. However, Additional Judges are appointed in High Courts as provided under Article 224 of the Constitution.